

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 08/(MAH)/2014
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: Mr. Sanjay Mukim

V/s.

M/s. Zee Entertainment Enterprise Ltd.

SECTION OF THE COMPANIES ACT: 59, 59 of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
---------------	-------------	--------------------	------------------

Order

Company Appeal No. 08/58,59/CLB/MB/MAH/2014

None present.

The Petitioner side as well as Respondent side sent mails to this Bench for adjournment.

On seeing the requests for adjournments through emails, this Bench makes it clear that if the matter posted for hearing does not reach for hearing on the ground of frivolous adjournment requests, the schedule of this Bench collapses causing slowdown of disposal.

Had this slot been given in another matter, at least some other case would have come for hearing.

And sending mails for adjournments is unprofessional and unconventional; the parties, professionals and Counsel are not expected to send mails for seeking adjournment. If this Bench starts giving adjournments on emails, then court management will go astray.

Courts grant adjournments provided the reason is bonafide, but not for asking by both the parties.

This kind of practice is hereby deprecated giving peremptory direction to the parties and Counsel to appear and make their submission on the next date of hearing.

List this matter on 10.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)